GOVERNMENT OF INDIA MINISTRY OF HOME AFFAIRS

LOK SABHA UNSTARRED QUESTION NO.332

TO BE ANSWERED ON THE 26^{TH} APRIL, 2016/ VAISAKHA 6, 1938 (SAKA) HUMAN TRAFFICKING

332. SHRI ABHISHEK SINGH:

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) the number of cases of human trafficking reported during the last three years and the current year, State/UT-wise;
- (b) the steps taken by the Government to stop human trafficking in the country specially from backward and poor tribal regions; and
- (c) the details of rehabilitation guidelines and schemes for those rescued from human traffickers?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI HARIBHAI PARATHIBHAI CHAUDHARY)

(a): As per the information provided by the National Crime Records Bureau(NCRB), a total 3554, 3940 and 5466 cases of human trafficking were reported during 2012, 2013 and 2014, respectively, which include cases reported under section 370 & 370A IPC, procuration of minor girls (section 366A IPC), importation of girls from foreign country (section 366B IPC), selling of minors for prostitution (section 372 IPC), buying of minors for prostitution (Section 373 IPC) and the Immoral Traffic (P) Act). State/UT wise details are at Annexure I.

- (b): The Government of India has taken various steps to combat human trafficking and has adopted a multi-pronged approach alongwith concerned Ministries and stakeholders, as detailed below:-
 - (i) Enactment of Criminal Law (Amendment) Act, 2013, wherein Section 370 of the Indian Penal Code has been substituted with Section 370 and 370A of IPC which provide for comprehensive measures to counter the menace of Human Trafficking.
 - (ii) Establishment of Anti Human Trafficking Units(AHTUs) in 234 districts of the country.
 - (iii) Issued following advisories on Human Trafficking to all States/UTs:
 - Advisory for preventing crime of human trafficking dated
 9.9.2009.
 - Advisory on missing children measures needed to prevent trafficking and trace the children - dated 31.1.2012
 - Advisory on Human Trafficking as Organised Crime dated 30.4.
 2012.

- Advisory on Preventing and combating human trafficking in India-dealing with foreign nationals dated 1.5. 2012
- Standard Operation Procedure (SOP) to handle trafficking of children for child labour dated 12.8.2013

These advisories are available at MHA's Web Portal on Anti Human Trafficking (www.stophumantrafficking-mha.nic.in).

- (iv) Organization of periodic meetings with Nodal Officers of AHTUs and concerned Ministries to review the efforts taken to combat Human Trafficking.
- (c): Ministry of Women and Child Development has formulated a comprehensive scheme Ujjawala for Prevention of Trafficking for Rescue, Rehabilitation and Re-integration of Victims of Trafficking for Commercial Sexual Exploitation to facilitate rescue of victims from the place of their exploitation and place them in safe custody and provide rehabilitation services

Annexure-I State/UT wise Cases Reported(CR), Cases Chargesheeted(CCS), Cases Convicted(CON), Persons Arrested(PAR), Persons Chargesheeted(PCST) and Persons Convicted(PCVT) under Total Human Trafficking# during 2012-2014

			12			umening	2013					2014*							
SL	State/UT	CR	CCS	CON	PART	PCST	PCVT	CR	CCS	CON	PART	PCST	PCVT	CR	CCS	CON	PART	PCST	PCVT
1	Andhra Pradesh	506	533	221	1399	1431	308	531	472	50	1467	1385	318	365	383	12	648	726	57
2	Arunachal Pradesh	1	0	0	1	0	0	2	1	0	1	1	0	2	2	0	10	9	0
3	Assam	154	114	1	175	129	1	149	101	4	166	116	4	407	115	9	412	119	9
4	Bihar	99	61	20	176	117	25	267	139	21	337	252	30	395	257	13	441	368	18
5	Chhattisgarh	18	21	20	40	41	10	53	33	0	70	67	0	51	41	2	112	108	4
6	Goa	40	9	2	100	26	3	28	18	0	66	54	0	23	19	1	80	95	1
7	Gujarat	63	43	2	150	120	3	78	91	4	170	202	13	56	53	0	149	143	0
8	Haryana	69	69	20	303	290	77	67	72	16	354	416	75	356	277	29	646	600	107
9	Himachal Pradesh	9	7	0	22	17	0	5	4	1	29	20	1	9	6	0	27	24	0
10	Jammu & Kashmir	3	4	0	13	13	0	2	3	0	15	15	0	1	1	0	6	6	0
11	Jharkhand	43	40	2	51	42	8	37	27	4	48	59	19	184	80	3	153	90	3
12	Karnataka	412	290	100	1258	1188	241	412	345	58	1138	971	178	472	420	80	1314	1059	243
13	Kerala	220	228	105	335	355	146	195	177	84	349	297	107	155	148	98	347	315	122
14	Madhya Pradesh	45	49	10	112	117	43	53	45	12	137	129	41	74	71	15	267	263	60
15	Maharashtra	403	354	20	1700	1406	44	345	337	21	1052	1103	96	360	323	45	966	949	82
16	Manipur	32	0	0	0	0	0	22	0	0	0	0	0	3	0	0	1	0	0
17	Meghalaya	7	2	0	20	2	0	12	4	0	22	12	0	17	11	0	18	12	0
18	Mizoram	1	0	2	0	0	2	0	6	4	5	5	4	0	0	0	0	0	0
19	Nagaland	4	4	2	26	28	24	1	0	2	1	0	3	4	2	0	4	2	0
20	Odisha	29	29	1	93	87	3	106	60	2	149	163	5	152	61	1	138	125	1
21	Punjab	86	68	11	402	311	58	138	93	13	580	390	50	77	60	16	356	293	41
22	Rajasthan	120	110	20	371	378	47	130	103	19	321	326	57	180	133	81	506	444	420
23	Sikkim	0	2	4	0	5	8	0	0	0	0	0	0	2	0	0	6	0	0
24	Tamil Nadu	528	333	153	968	720	332	549	573	317	1055	905	446	509	637	494	935	999	834
25	Telangana	-	-	-	-	-	-	-	-	-	-	-	-	398	370	74	1119	919	76
26	Tripura	0	0	0	0	0	0	0	1	0	1	1	0	0	0	0	0	0	0
27	Uttar Pradesh	51	47	13	221	206	74	37	37	24	268	251	122	43	37	24	235	216	159
28	Uttarakhand	19	12	3	65	48	15	14	16	3	72	86	8	24	24	1	91	88	1
29	West Bengal	549	391	20	743	613	46	669	478	17	854	818	23	1096	907	14	1681	1219	19
	TOTAL STATE(S)	3511	2820	752	8744	7690	1518	3902	3236	676	8727	8044	1600	5415	4438	1012	10668	9191	2257
30	A & N Islands	2	6	0	16	27	0	4	6	0	18	37	0	12	8	0	40	23	0
31	Chandigarh	0	1	0	0	5	0	6	2	0	28	13	0	1	4	0	3	18	0
32	D&N Haveli	2	3	0	12	12	0	2	2	0	14	14	0	1	1	0	7	11	0
33	Daman & Diu	3	5	0	24	29	0	6	5	0	32	24	0	8	11	0	49	59	0
34	Delhi UT	32	25	32	110	88	86	20	24	24	50	70	78	27	26	17	40	51	66
35	Lakshadweep	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
36	Puducherry	4	0	2	21	0	7	0	2	2	0	9	10	2	1	0	4	3	0
	TOTAL UT(S)	43	40	34	183	161	93	38	41	26	142	167	88	51	51	17	143	165	66
	TOTAL (ALL INDIA)	3554	2860	786	8927	7851	1611	3940	3277	702	8869	8211	1688	5466	4489	1029	10811	9356	2323

Source: Crime in India

Disposal of cases/persons by police/courts may includes cases/persons of previous years also.

include cases under section 370 & 370A IPC, Procuration of minor girls (section 366A IPC), Importation of girls from foreign country (section 366B IPC),

Selling of minors for prostitution (section 372 IPC), Buying of minors for prostitution (section 373 IPC) and The Immoral Traffic (P) Act

^{*} also include cases reported under (section 370 & 370A IPC)